

all that. He was transferred from Mongyr. So, the time taken for the journey is also there.

SOME HON. MEMBERS: Every time, it is the same story.

MR. SPEAKER: The time taken by the journey is also there. Therefore, the details are to be looked into.

श्री कंबरनास गुप्ता : (दिल्ली सदर) :
प्रध्यक्ष महोदय यह मधु सिमये जी की बात नहीं है सिर्फ एक ही केस नहीं है, इस तरह के बहुत मारे केसेज हमारे सामने आते हैं इस चीज के बारे में आपको देखना चाहिये।

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FOURTIETH REPORT

SHRI KHADILKAR (Khed.): I beg to present the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

12.54 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL—contd.

Clause 2—contd.

MR. SPEAKER: The House will resume further clause-by-clause consideration of the Indian Railways (Amendment) Bill.

The Business Advisory Committee had allotted 3 hours for this, but we have already taken 6 hours. At least now, we have to finish it quickly. We are having clause-by-clause consideration now. The general discussion had taken 6 full hours. No doubt, it is an important Bill and it is good that so much time, in fact, double the time allotted, was taken. But I think we shall have to finish the clauses a little more quickly.

We were discussing clause 2 and the amendments thereto. Shri Lobo Prabhu may now continue his speech.

SHRI S. M. BANERJEE (Kanpur): We should have at least 2 hours more as there are 63 amendments.

SHRI LOBO PRABHU: (Udipi): In my speech yesterday, I was developing two ideas. The first was that it was not good for labour, unions and for the parties supporting them to go against public opinion. The second was that it was not good for parties which are so interested in these unions to create an image that they are against public opinion, which image is also confused with the image of the whole Opposition. I would like to state here that we of the Opposition would like to stand shoulder to shoulder with every party in this House; we stand shoulder to shoulder with them when they are in a position to have public opinion on their side. So on this occasion, I would like to appeal to the parties supporting labour to realise that we are also for labour, in the context of the whole country, in the context of all workers, in the context of the economy.

SHRI GEORGE FERNANDES (Bombay South): In the context of exploiting them.

SHRI LOBO PRABHU: In this context, if they would like us to support labour, we are ready.

I have moved my first amendment.

Now I come to the second which is to the effect that in respect of squatting and other forms of satyagraha the provision should not be restricted only to those who obstruct the movement of trains but should apply also to those who obstruct the use by the public of any form of facility available to them whatsoever.

12.57 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

It is quite possible for obstructing the public, to go on with a strike in